

श्री भानु प्रताप सिंह : श्रीमन्, यह संयोग की बात है कि दोनों चीजों को कार्डमम कहा जाता है । परन्तु जो बड़ी इलायची है, करीब करीब भिन्न है और जो छोटी इलायची है, उसका दूसरा प्रयोग है, और बड़ी इलायची के दूसरे प्रयोग हैं ।

DR. RAJAT KUMAR CHAKRA-BARTI: May I know from the hon. Minister why the price of cardamom has been fixed at Rs. 1000 per quintal by the State Trading Corporation of Sikkim even though the cost of producing cardamom is much higher and why is it selling in the internal market at the rate of Rs. 2,000 per quintal? I would also like to know whether his Ministry will take any steps to improve the quality and yield by introducing modern technology there because Sikkim has just come into our fold and they are so under-developed that special care has to be taken in this matter.

श्री भानु प्रताप सिंह : श्रीमन्, मैं इस बात को स्वीकार करता हूँ कि इस ओर विशेष ध्यान देना चाहिए । परन्तु मैं पहले ही निवेदन कर चुका हूँ कि हमें सूचना प्राप्त नहीं हुई है । जब सूचना प्राप्त होगी तो वह सभा पटल पर रख दी जायेगी । जो विशेष ध्यान देने की बात है, उधर भी ध्यान दिया जायेगा ।

SHRI K. S. MALLE GOWDA: I want to know whether the ruling prices in Karnataka and Kerala are about Rs. 10,000 per quintal and the rate fixed arbitrarily by the Government agency, that is, the State Trading Corporation for Sikkim is very low.

SHRI BHANU PRATAP SINGH: The question related to the big cardamom grown in Sikkim and not the cardamom grown in other States.

†The question was actually asked on the floor of the House by Shri Khurshed Alam Khan.

MR. CHAIRMAN: He wants the comparison.

SHRI BHANU PRATAP SINGH: As I said, there can be no comparison. The two products are entirely different and are put to different uses. It is just by accident that both the products are called cardamom.

SHRI JAGJIT SINGH ANAND: They are called by the same name in the Indian languages also; the Minister should have come prepared for it.

*613. [The questionnaire (Shri Nathi Singh) was absent. For answer vide col. 43 infra.]

House building activity in Delhi

*614. SHRI PIARE LALL KUREEL urf
PIARE LALL TALIB: SHRI
JAGDISH JOSHI:
SHRI KHURSHED ALAM
KHAN: SHRI IBRAHIM
KALA-NIYA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the house building activity in Delhi has been adversely affected due to the delay in finalizing urban land ceiling cases;

(b) whether it is a fact that the delay is adding to the inflated cost of construction; and

(c) by when the pending urban land ceiling cases are likely to be finalised?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). A statement is laid on the Table of the House.

Statement

In the construction of houses on vacant land in excess of the prescrib-

-ed ceiling limit of 500 sq. mts. In Delhi, some difficulty is experienced even though guidelines for approving building plans in such cases have also been issued. A copy of the guidelines is annexed. (See Appendix C-III, Annexure No. 57).

There is delay in approving building plan for construction on vacant land in excess of the ceiling limit because the excess vacant land has to be declared by the competent authority after scrutiny of the statement of excess vacant land, and the applications for grant of exemption to excess vacant land have also to be scrutinised by the State Governments before granting exemptions. Actually, almost all the persons who hold excess vacant land have applied for exemptions. Further, declarations for utilising the excess vacant land for construction of accommodation for the weaker sections of the society have also to be taken into account before declaring the excess and these declarations could be submitted only after rules containing the conditions for such purpose have been finalised by the Government. These rules are being finalised.

We have no information to show that costs have been rising because of the above delay. Ordinarily a decline in construction activity would not tend to raise construction costs.

Plans for construction of houses are being approved in accordance with the guidelines referred to above. The statements of excess vacant land are also being scrutinised and applications for exemptions also considered. No firm date for their finalisation can be fixed as the objections raised by the competent authorities have to be answered by the holders of excess vacant land concerned. However, the authorities concerned have been urged to expedite the finalisation of these cases.

SHRI KHURSHED ALAM KHAN: I have seen the statement. In the first place, the statement says:

"We have no information to show that costs have been rising because of the above delay."

I am surprised that even the hon. Minister says that the cost is not rising, and if it is rising, he is unaware of it. Initially, I would like to know whether it is a fact that in such cases also where no objections have been filed and where affidavits have been given, the cases are pending and no decision is taken. What is the delay and what is the reason for the delay?

SHRI SIKANDAR BAKHT: It is already given in the reply that the competent authorities have to receive answers from the holders of the excess vacant land, to the objections filed. That is the reason for the delay.

SHRI KHURSHED ALAM KHAN: I said about those people who have not filed objections and where the date expired and about those who have given their affidavits that they do not own any other plot. I want to know as to why such cases are not being finalised.

SHRI SIKANDAR BAKHT: The question of delay in such cases does not arise at all.

MR. CHAIRMAN: You put your second supplementary.

SHRI KHURSHED ALAM KHAN: Sir, I need your protection. I asked what is the delay in those cases where people have not filed objections and where they have given affidavits also.

SHRI SIKANDAR BAKHT: If exemptions are to be given, then the Government has to consider the merits and demerits of the case and then give exemptions.

MR. CHAIRMAN: Now you may put your second supplementary.

SHRI KHURSHED ALAM KHAN: I know the hon. Minister is in the habit of giving very evasive answers. So, there is no use asking any further question on this point.

DR. RAJAT KUMAR CHAKRA-BARTI: Sir, for 'A' class cities, 7-1/2 acres have been fixed as the ceiling. I want to know, what about those possessing 8 acres, that is, only half an acre in excess, because the person concerned cannot even sell that half an acre.

SHRI SIKANDAR BAKHT: If the hon. Member goes through the provisions, he will find that every thing has been made clear there.

SHRI U. R. KRISHNAN: I would like to know whether by introducing this ceiling, the construction activity has come to a stand-still in various States and whether the Central Government has given any guidelines regarding the tribal land.

SHRI SIKANDAR BAKHT: I have already said that guidelines are being revised.

श्री श्याम लाल यादव : श्रीमन्, मैं यह जानना चाहता हूँ कि दिल्ली में जमीन के कितने कसेज पॉइंटिंग हैं और कितनी जमीन है ?

श्री सिकन्दर बख्त : यह तो मैं बता सकता हूँ। 7858 कसेज हैं जो रीसीव हुए हैं। जो एग्जैम्पशन के लिए टेक-अप हुए हैं वह हैं 1150 और 223 कसेज जो हैं फाइनलाईज कर दिए गए हैं।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS World Health Organisation conference on Unani system of medicine

*604. SHRIMATI AZIZA IMAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Government of India sent their repre-

sentatives to attend the conference organised by the World Health Organisation on Unani system of medicine;

(b) if so, what are the names of the persons from India who attended the Conference;

(c) what is the outcome of the conference; and

(d) what is the response of other countries to the Unani system of medicine?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAG-DAMBI PRASAD YADAV): (a) and (b) No, Sir. No representative of the Government of India was sent to attend a conference organised by the World Health Organisation (WHO) on the Unani system of medicine. However, on the specific request of the WHO, Hakim M. A. Razzack, Deputy Adviser (Unani) in the Ministry of Health and Family Welfare was allowed to participate in a Consultation meeting of the WHO, on the promotion and development of traditional medicine held in Geneva from 28th November to 2nd December, 1977. The cost of travel, to and fro, of Hakim Razzack and his per diem allowance for the duration of the meeting have been borne by the WHO.

(c) and (d). Hakim Razzack has proceeded on leave for 15 days at the end of the meeting. Details will be known from his report, on his return from leave.

Licence to M/s. Cadbury Fry (India) Pvt. Ltd., to manufacture cider and apple juice

*607. SHRI SANAT KUMAR RAH A: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether a licence has been granted to M/s. Cadbury Fry (India) Private Limited to manufacture cider and apple juice; and

(b) if so, what are the reasons therefor?